

regime. DPP accords the highest priority to Buy Indian (Designed, Developed and Manufactured) (IDDM). The 'Make' procedure has been simplified with provisions for earmarking projects not exceeding development cost of ₹ 10 crores (Government funded) and ₹ 3 crores (Industry funded) for micro, small and medium enterprises (MSMEs); and with provisions for involving private industry as production agencies and technology transfer partners. The simplified Make-II procedure has been notified for Industry funded development projects. Government has also promulgated the policy on Strategic Partnership in the Defence Sector to encourage broader participation of the private sector in manufacture of major defence platforms and equipment.

Restriction on Flight movement at Visakhapatnam airport

1294. SHRI T. G. VENKATESH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Ministry has imposed restrictions on the movement of flights at the Visakhapatnam Airport;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Ministry is aware that the imposed restrictions on movement of flights is posing a serious problem of flight movement and problems to the public; and

(d) whether any remedial measures are being taken by the Ministry to avoid such inconvenience at the Visakhapatnam Airport and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

(b) to (d) Do not arise.

Cross border infiltrations

1295. SHRI RAM KUMAR KASHYAP: Will the Minister of DEFENCE be pleased to state:

(a) whether cross-border infiltration, terrorist activities and attacks on army personnel have increased and more Indian army personnel and civilians are being killed/martyred than before including in Jammu and Kashmir;

(b) the details of army personnel martyred, injured, rank-wise along with the civilians injured and killed during the last three years;

(c) whether employment and other assistance is being provided to the dependants

of martyred army personnel and if so, the amount of assistance provided in each case; and

(d) the details of surgical strikes conducted by the Indian army against Pakistan army during the last fifteen years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Details of Battle Casualties (Fatal) and (Non-Fatal) in CFVs/Infiltration by terrorists:—

Battle Casualties (Fatal):—			
Year	Officers	JCOs	ORs
2015	00	01	03
2016	00	00	07
2017	01	03	19
Battle Casualties (Non-Fatal):—			
2015	00	00	11
2016	02	02	35
2017	00	03	31
Details of civilians Killed/Injured during last three years in the above activities			
Year	Killed	Injured	
2015	17	70	
2016	15	66	
2017	40	99	

Details of Battle Casualties (Fatal) and (Non-Fatal) in terrorist activities during last three years:—

Battle Casualties (Fatal):—			
Year	Officers	JCOs	ORs
2015	02	02	46
2016	06	02	57
2017	05	03	31
Battle Casualties (Non-Fatal):—			
2015	09	05	35
2016	05	02	78
2017	16	05	79

(c) Details of *ex-gratia* lump sum compensation being paid to the Next of Kin (NoK) of Defence personnel are as under:—

Sl.No.	Details	w.e.f. 01/01/2006	w.e.f. 01/10/2016
1.	Death in the course of duties attributable to acts of violence by terrorists, etc.	₹ 10 lakh	₹ 25 lakh
2.	Death occurring during enemy action in war or border skirmishes or in action against militants, terrorists, etc.	₹ 15 lakh	₹ 35 lakh
3.	Army Group Insurance Fund	Upto 30.09.16	w.e.f. 01.10.16
	Officers	₹ 60 lakh	₹ 75 lakh
	JCOs/Other Ranks	₹ 30 lakh	₹ 37.5 lakh
			₹ 40 lakhs (w.e.f. 1.1.18)
4.	(a) Liberalised Family Pension as applicable to Battle casualty which is equal to emoluments last drawn by the deceased individual.		
	(b) Death-cum-Retirement Gratuity which is based on length of service rendered and emoluments such drawn by the deceased individual.		

(d) Based on specific and credible inputs about terrorist teams having positioned themselves at launch pads along Line of Control to carry out infiltration and conduct terrorist strikes in Jammu and Kashmir and in various metros in other States, the Indian Army carries out operations to pre-empt infiltration by terrorists, as and when required.

Digital data for defence estate

1296. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry has prepared digital data of the entire land/properties/estate under its jurisdiction;

(b) if so, the details thereof;

(c) whether illegal encroachment of defence land or property has been reported in the process of preparing digital data;